

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE TWENTY FIFTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION (PUBLIC INTEREST LITIGATION) NO: 50 OF 2024

Between:

1. Munnoor Ravinder, S/o Munnoor Jagannath Aged about 56 years, Occ- Agriculture R/o 2-98, Nyalkal Mandal, Dappur Village Sangareddy District, Telangana - 502 251.
2. Yelgoi Subhash, S/o Y. Raghuramulu Aged about 71 years, Occ- Agriculture R/o Plot No.111, Zaheerabad Mandal Adarsh Nagar Colony, Zaheerabad (Rural) Sangareddy District, Telangana State - 502 220
3. Avuti Ravi Kumar, S/o Avuti Shamanna Aged about 35 years, Occ- Agriculture R/o 2-105, Nyalkal Mandal, Dappur Village Sangareddy District, Telangana - 502 251 .
4. Humnabad Shivaraj, S/o Humnabad Basappa Aged about 36 years, Occ- Agriculture R/o H.No.2-140, Dappur Village, Nyalkal Mandal Sangareddy District, T.S. - 502 251
5. Pundikura Ravinder, S/o P. Vaijanath Aged about 35 years, Occ- Agriculture R/o H.No.2-74, Dappur Village, Sangareddy District Telangana State - 502 251.
6. Narsagonda Srinivas, S/o Siddiramulu Aged about 35 years, Occ- Agriculture R/o H.No.2-72, Dappur Village, Nyalkal Mandal Sangareddy District, T.S. - 502 251.
7. Pundikura Narsimulu, S/o P. Gundappa Aged about 46 years, Occ- Agriculture R/o 2-73/1, Dappur Village, Nyalkal Mandal Sangareddy District, Telangana State - 502 251.
8. Surma Ravinder Reddy, S/o Surma Veera Reddy Aged about 40 years, Occ- Agriculture R/o H.No.1-54, Dappur Village, Nyalkal Mandal Sangareddy District, T.S. 502 251.
9. Burju Ravi Goud, S/o Burju Gundaiah Goud Aged about 36 years, Occ- Agriculture R/o 2-55, Dappur Village, Nyalkal Mandal Sangareddy District, T.S. - 502 251
10. Mathamshetty Mallikarjun, S/o Mathamshetty Rachappa Aged about 59 years, Occ- Agriculture R/o 10-38, Bashweswar Street, Near Anurag Theatre Allipur, Zaheerabad, Telangana State - 502 220

11. Shaila Atnoor, W/o Laxmikant Atnoor Aged about 45 years, Occ- Household R/o 17-5-157/1, Agriculture Colony, Gumpa Bidar Bidar, Karnataka State - 585 403.

...PETITIONERS

AND

1. Union of India, Rep. by its Principal Secretary Ministry of Environment Forest And Climate Change Government of India, New Delhi.
2. Union of India, Rep. by its Principal Secretary Ministry of Jal Shakthi Department of Water Resources River Development And Ganga Rejuvenation
3. Central Pollution Control Board, Rep. By its Chairman Ministry of Environment Forest And Climate Change Government of India, New Delhi.
4. State of Telangana, Rep. By its Principal Secretary Environment and Forest Department Secretariat, Hyderabad, T.S.
5. State of Telangana, Rep. By its Principal Secretary Irrigation Department Secretariat, Hyderabad, T.S.
6. State of Telangana, Rep. By its Principal Secretary State of Industries and Commerce Department Secretariat, Hyderabad, T.S.
7. State of Telangana, Rep. by its Principal Secretary Revenue Department (LA and JA) Secretariat, Hyderabad, T.S.
8. Special Chief Secretary, to Telangana Government And CIP (FAC) Government of Telangana Secretariat, Hyderabad
9. The Chief Commissioner, of Land Administration And the Chairperson State Level R and R Monitoring Committee Nampally Station Road, Hyderabad.
10. The Commissioner, Rehabilitation And Resettlement Government of Telangana Budda Bhavan, Secunderabad.
11. The District Collector, Sangareddy District Sangareddy.
12. The Joint Collector, And Administrator Rehabilitation And Resettlement Sangareddy.
13. The Revenue Divisional Officer, Zaheerabad Division Zaheerabad, Sangareddy District.
14. The Mandal Tahsildar, Nyalkal Mandal Sangareddy District
15. The Telangana Industrial Infrastructure Corporation Limited (TGIIC),, Rep. By its V.C. and M.D. Parishram Bhavan Basheerbagh, Hyderabad.
16. Telangana Pollution Control Board, Rep. by its Chairman With Office at A-3, Paryavaran Bhavan Sanathnagar Road, Sanathnagar Hyderabad, T.S.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Direction or an Order more particularly one in the nature

of Writ of Mandamus declaring the action of Respondents, more particularly the Respondents 4 to 15, in acquiring the land admeasuring ac.2003.39 gts., in Dappur, Waddi and Malgi villages of Nyalkal Mandal of Sangareddy District, vide Notification, dated 23-08-2024 bearing Gazette No.07, File No.G1/2070/2024 as illegal, arbitrary and unconstitutional and in violation of the rights guaranteed under the Constitution of India, and declare the acquisition as illegal, and direct the State Government, more particularly Respondents 4 to 8 AND 11, to abandon the project as it is harmful to the lives of the villagers affected by the acquisition, and since the proposed Pharma Village/Life Sciences Hub will have an adverse impact on the social sphere of and environment in the above villages, and will negatively affect the lives of the people living in the said villages, and also declare the inaction of the Respondents 1 to 6 and 16 in not protecting the water bodies and the cultivable agricultural area in petition subject lands as illegal, arbitrary and unconstitutional, and further direct them not to issue any environmental clearance for the project.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.11 to 15 not to proceed with the acquisition of the lands in Dappur, Waddi and Malgi villages pursuance to the Notification, dated 23-08-2024 bearing Gazette No.07, File No.G1/2070/2024.

Counsel for the Petitioner : SRI VIJAY PISSAY

**Counsel for the Respondents No.1to3 : SRI GADI PRAVEEN KUMAR,
Dy. SOLICITOR GEN. OF INDIA**

**Counsel for the Respondents No.4 : SRI G.VEERASWAMY,
GP FOR ENVIRONMENT, SCIENCE
AND TECHNOLOGY DEPT.**

Counsel for the Respondents No.5: Ms.SHANTHI NEELAM,GP FOR I&CAD

**Counsel for the Respondents No.6: SRI A.ANANTHASEN REDDY,
GP FOR INDUSTRIES &
COMMERCE DEPARTMENT**

**Counsel for the Respondents No.7to14 : SRI E.RAMESH CHANDRA GOUD,
GP FOR LAND ACQUISITION**

Counsel for the Respondents No.15:SRI L.PRABHAKAR REDDY, SC FOR TSIIC

**Counsel for the Respondents No.16 : SRI ZEESHAN ADNAN MAHMOOD,
SC FOR TSPCB**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION (PIL) No.50 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Sankalp Pissay, learned counsel representing
Mr. Vijay Pissay, learned counsel for the petitioners.

Mr. Gadi Praveen Kumar, learned Deputy Solicitor
General of India for the respondents No.1 to 3.

Mr. G.Veerawamy, learned Government Pleader for
Environment, Science and Technology Department for the
respondent No.4.

Ms. Shanthi Neelam, learned Government Pleader for
Irrigation and Command Area Development Department for
the respondent No.5.

Mr. A.Ananthasen Reddy, learned Government
Pleader for Industries and Commerce Department for the
respondent No.6.

Mr. E.Ramesh Chandra Goud, learned Government Pleader for Land Acquisition for the respondents No.7 to 14.

Mr. L.Prabhakar Reddy, learned Standing Counsel for the Telangana Industrial Infrastructure Corporation Limited for the respondent No.15.

Mr. Zeeshan Adnan Mahmood, learned Standing Counsel for Telangana State Pollution Control Board for the respondent No.16.

2. In this petition, the petitioners are small farmers and are residents of Dappur, Waddi and Malgi Villages, Nyalkal Mandal, Sangareddy District. The petitioners are aggrieved by the notification issued under Section 11 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (hereinafter referred to as, "the Act"), by which the land measuring Acs.2003.39 guntas (Acs. 907.17 guntas of Government assigned land and Acs.1096.22 guntas of patta land) at Dappur Village (Sy.Nos.101 to 103, 107 to 121, 123 to 197 and 205), Waddi Village (Sy.Nos.96 to 100, 119 to 124) and

Malgi Village (Sy.Nos.86, 87, 121 to 124) of Nyalkal Mandal of Sangareddy District, is proposed to be acquired for the purpose of setting a pharma village.

3. A preliminary notification under Section 11(1) of the Act has been issued on 06.08.2024. The objections to the aforesaid preliminary notification were required to be filed within a period of sixty days. It is not in dispute that the farmers, who were aggrieved, had preferred objections to the aforesaid preliminary notification which are under consideration. Admittedly, the petitioners have not preferred any objection to the preliminary notification dated 06.08.2024.

4. The objections preferred by the farmers to the preliminary notification are yet to be adjudicated. The petitioners are farmers and are aggrieved by the aforesaid notification. Therefore, at their instance, this writ petition cannot be treated as a public interest litigation.

5. No interference with the preliminary notification at this point of time is called for. It is made clear that this

Court has not expressed any opinion on the merits of the case. The respondents are granted the liberty to proceed in the matter in accordance with law.

6. Accordingly, the writ petition is disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/-L.LAKSHMI RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary Ministry of Environment Forest And Climate Change Government of India, Union of India, New Delhi.
2. The Principal Secretary Ministry of Jal Shakthi Department of Water Resources River Development And Ganga Rejuvenation Union of India,
3. The Chairman Ministry of Environment Forest And Climate Change Government of India, Central Pollution Control Board, New Delhi.
4. The Principal Secretary Environment and Forest Department Secretariat, State of Telangana, Hyderabad, T.S.
5. The Principal Secretary Irrigation Department Secretariat, State of Telangana, Hyderabad, T.S.
6. The Principal Secretary State of Industries and Commerce Department Secretariat, State of Telangana, Hyderabad, T.S.
7. The Principal Secretary Revenue Department (LA and JA) Secretariat, State of Telangana, Hyderabad, T.S.
8. The Special Chief Secretary, to Telangana Government And CIP (FAC) Government of Telangana Secretariat, Hyderabad
9. The Chief Commissioner, of Land Administration And the Chairperson State Level R and R Monitoring Committee Nampally Station Road, Hyderabad.
10. The Commissioner, Rehabilitation And Resettlement Government of Telangana Budda Bhavan, Secunderabad.
11. The District Collector, Sangareddy District Sangareddy.
12. The Joint Collector, And Administrator Rehabilitation And Resettlement Sangareddy.
13. The Revenue Divisional Officer, Zaheerabad Division Zaheerabad, Sangareddy District.
14. The Mandal Tahsildar, Nyalkal Mandal Sangareddy District

15. The V.C. and M.D. Parishram Bhavan Basheerbagh, Telangana Industrial Infrastructure Corporation Limited (TGIIC), Hyderabad.
16. The Chairman, Telangana Pollution Control Board, With Office at A-3, Paryavaran Bhavan Sanathnagar Road, Sanathnagar Hyderabad, T.S.
17. One CC to SRI VIJAY PISSAY, Advocate. [OPUC]
18. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India), High Court for the State of Telangana at Hyderabad. [OPUC]
19. Two CCs to GP FOR ENVIRONMENT, SCIENCE, TECHNOLOGY DEPT, High Court for the State of Telangana at Hyderabad. [OUT]
20. Two CCs to GP FOR IRRIGATION & COMMAND AREA DEVELOPMENT DEPT, High Court for the State of Telangana at Hyderabad. [OUT]
21. Two CCs to GP FOR INDUSTRIES AND COMMERCE DEPT, High Court for the State of Telangana at Hyderabad. [OUT]
22. Two CCs to GP FOR LAND ACQUISITION, High Court for the State of Telangana at Hyderabad. [OUT]
23. One CC to SRI L.PRABHAKAR REDDY, SC FOR TSIIC. [OPUC]
24. One CC to SRI ZEESHAN ADNAN MAHMOOD, SC FOR TSPCB. [OPUC]
25. Two CD Copies.

 BSK/BSK

HIGH COURT

DATED:25/11/2024



ORDER

WP(PIL).No.50 of 2024

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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29/11/24
bx